

GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

**LOK SABHA**  
UNSTARRED QUESTION NO.2700  
TO BE ANSWERED ON 11<sup>TH</sup> DECEMBER, 2024

**FUND DEDUCTIONS AGAINST TILAM SANGH**

2700. SHRI RAO RAJENDRA SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government has made deductions worth Rs. 41.57 crore against Rajasthan Rajya Tilhan Utpadak Sahakari Sangh Limited (Tilam Sangh) during the year 2009-10 to 2014-15 and if so, the reasons therefor;
- (b) whether the Government has approved the final rates based on audited statements of the year 2015- 16 to 2016-17 and if not, the time by which it is likely to be done; and
- (c) whether there is any plan/proposal to provide immediate relief to these deprived farmers in the form of some package or advance amount to Tilam Sangh and if so, the details thereof?

**A N S W E R**  
MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS,  
FOOD & PUBLIC DISTRIBUTION  
(SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA)

(a): Procurement of food grains in Rajasthan is done by State Government Agencies (SGAs). Rajasthan is a non-DCP State and after taking over the food grains, funds are released to SGAs by Food Corporation of India (FCI) as per Provisional Cost Sheet (PCS), issued by Department of Food & Public Distribution, Government of India. While final settlement of the accounts as per the Final Cost Sheets (FCS) of wheat for the Rabi Marketing Season (RMS) from the year 2009-10 to 2014-15, an amount of Rs. 41.57 crore was adjusted by FCI from the claims made by the State Government Agency after taking in account the already released funds.

(b): With regard to issuance of final rates of food grains for RMS 2015-16 to RMS 2016-17, State Government was requested to resubmit their proposals after removing certain discrepancies, vide DFPD letter dated 25.11.2024.

(c): As the procurement is being done by the State Government, the responsibility of making payment of Minimum Support Price (MSP) to the farmers rests with them.

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